

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
LOK SABHA**

**UNSTARRED QUESTION NO. 123.
TO BE ANSWERED ON MONDAY, THE 17TH JULY, 2017.**

MANUFACTURING OF DEFENCE EQUIPMENTS

**123. SHRI GEORGE BAKER:
PROF. RICHARD HAY:
SHRI PARBHUBHAI NAGARBHAI VASAVA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has notified that the licences for manufacturing of defence equipment will now be granted by the Ministry of Commerce and Industry;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the details of the categories which will come under the new arrangements and under its purview along with the targets set in this regard?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a) & (b):** Ministry of Home Affairs vide their Notification No. S.O. 1636 (E) dated 19.05.2017, delegated the powers and functions under sub-section (1) of Section (5), clauses (b) and (c) of Section 7 and Chapter III of Arms Act, 1959 to Secretary, Department of Industrial Policy and Promotion in respect of the category of arms and ammunition and defence items as per columns (2) and (3) of Schedule to the said Notification. Thus, power to grant the license for manufacture of defence items included in the Notification has been delegated to the Department of Industrial Policy and Promotion.
- (c):** Details of the categories of arms and ammunition and the defence items included in Schedule to the MHA Notification No. S.O. 1636(E) dated 19.05.2017 are at Annexure.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 123 FOR ANSWER ON 17.07.2017

Categories of arms and ammunition and the defence items included in Schedule to the MHA Notification No. S.O. 1636(E) dated 19.05.2017

S.No.	Category of arms and ammunition	Defence items included
(1)	(2)	(3)
(i)	Tanks and other armoured fighting vehicles.	(i) Ground vehicles, as follows:— <ul style="list-style-type: none"> a. ground vehicles, namely, tanks and other military armoured or armed vehicles and military vehicles fitted with mountings for arms or equipment for mine laying or the launching of munitions includes all tracked and wheeled self-propelled armoured and non-armoured weapon systems and trailers for towed and static weapon systems; b. other ground vehicles, namely, all-wheel drive vehicles capable of off road use which have been manufactured or fitted with materials or components to provide Ballistic protection to level III (NIJ 0108.01, September 1985, or comparable national standard or above) with mountings for arms or equipment for mine laying specially designed for military use; c. amphibious, hovercrafts and deep water fording vehicles for military use; (ii) Cryogenic and superconductive equipment especially designed or configured to be installed in military vehicle.
(ii)	Defence aircraft, space craft and parts thereof.	Aircraft including helicopters, lighter-than-air vehicle, Unmanned Aerial Vehicles, Remotely Piloted Vehicles, autonomous programmable vehicles, unmanned lighter than air vehicle (including all variety of manned and unmanned airborne vehicles, target systems, loitering missiles, drones, balloons, blimps, aerostat, parachutes, paragliders, ground effect machines, air cushion vehicles or hovercraft, Unmanned Aerial Vehicles and launchers, designed for military application).
(iii)	Warships of all kinds.	(i) Vessels of war (surface or underwater), other surface vessels (Fitted with automatic weapons having a caliber of 12.7 mm or higher, Chemical Biological Radiological and Nuclear protection, active weapon countermeasure systems), special naval equipment, anti-submarine or torpedo nets, hull penetrators and connectors specially designed for military use; (ii) Air Independent Propulsion systems (nuclear or conventional) for marine applications.
(iv)	Arms and ammunition and allied	(i) All rifle and smooth-bore weapons and other arms, automatic or semi-automatic or pump action type weapons, weapons using case less ammunition, silencers, special gun-mountings,

	<p>items of defence equipment; parts and accessories thereof, <i>other than small arm of caliber upto 12.7 mm as defined under clause (51) of sub-rule (1) of rule 2 of the Arms Rules, 2016 and parts, components and ammunition for such small arm.</i></p>	<p>weapons sights, signature reduction devices and flash suppressors to include rifles, carbines, revolvers, pistols, machine pistols, multi barrel rocket, machine guns, guns, rocket, cannon and missile systems – used on land, ships and shore based and airborne, howitzers, mortars, anti-tank weapons, projectile launchers, military flame throwers, rifles, recoilless rifles;</p> <p>(ii) ammunition and fuze setting devices, including the following:—</p> <p>(a) safing and arming devices, fuzes, sensors and initiation devices;</p> <p>(b) power supplies with high one-time operational output;</p> <p>(c) combustible cases for charges;</p> <p>(d) submunitions including bomblets, minelets and terminally guided projectiles.</p> <p>(iii) bombs, torpedoes, grenades, smoke canisters, rockets, mines, missiles, depth charges, demolition-charges, demolition-devices, demolition kits, aircraft missile protection systems, pyrotechnic devices, cartridges and simulators (i.e. equipment simulating the characteristics of any of these items), specially designed for military use;</p> <p>(iv) energetic materials and related substances includes all explosives like primers, boosters, initiators, igniters, detonators, smoke bomb, colour signals, propellants and pyrotechnics, oxidizers, binders, plasticisers, mobomers, additive scuopling agents, precursors and other related ammunition;</p> <p>(v) high velocity kinetic energy weapon systems and related equipment—</p> <p>(a) kinetic energy weapon systems specially designed for destruction or effecting mission-abort of target;</p> <p>(b) specially designed test and evaluation facilities and test models, including diagnostic instrumentation and targets, for dynamic testing of kinetic energy projectiles and systems;</p> <p>(vi) Directed Energy Weapon systems, related or countermeasure equipment and test models as follows:—</p> <p>(a) laser systems specially designed for, destruction or effecting mission, abort of a target;</p> <p>(b) particle beam systems capable of destruction or effecting mission-abort of a target;</p> <p>(c) high power Radio-Frequency systems capable of destruction or effecting mission-abort of target;</p> <p>(d) equipment specially designed for the detection or identification of; or defence against, system at (a) and (c) above;</p> <p>(e) physical test models for the systems, equipment and components, specified under this head;</p> <p>(f) Laser protection equipments (e.g. eye and sensor protection).</p>
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